

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No.1071/99

New Delhi: this the 17th day of August, 1999

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MR. KULDIP SINGH, MEMBER (J)

Shri S.B. Mathur,
R/o 1319, pkt. I/Sector D,
Vasant Kunj,
New Delhi

... Applicant

(In person)

Versus.

Union of India
through

1. Comptroller & Auditor General of India
(CAG), IO, Bahadurshahzafar Marg,
New Delhi-2

2. Secretary,
Ministry of Urban Affairs,
Nirman Bhawan,
New Delhi.

3. Engineer-in-Chief,
Central PWD (E-in-C),
Nirman Bhawan,
New Delhi-II
(redesignated)
Director General of Works (DG(W),
Nirman Bhawan,
New Delhi-II

... Respondents.

ORDER

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A).

Applicant seeks the reliefs contained in para 8
of the OA with particular reference to para 8 (2).

2. We have heard applicant who argued in person.

3. The OA is grossly time barred and hit by limitation
and lack of jurisdiction under section 21(2)(a) A.T.
Act.

4. The OA is dismissed in limine.

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Kuldip Singh
(KULDIP SINGH)
MEMBER(J)

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A).

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